

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

RP No. 19 of 2015 in A.No. 108 of 2014 and IA No. 360 of 2015

Dated: 10th February, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

**Power Company of Karnataka Ltd. & Ors. ... Appellant (s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Jain, ASG
Mr. D.L. Chidananda
Ms. Pallavi Shali
Mr. Aakash Nagar

Counsel for the Respondent(s) : Mr. C.S. Vaidhyanathan, Sr. Adv.
Mr. Sakya Singha Chaudhary
Ms. Kanika Chugh for R-2

ORDER

The learned counsel for the respondent No.2, namely Udipi Power Corporation Ltd., though belatedly is filing reply to the Review Petition today, the copy of which is said to have been received by the Review Petitioner. Mr. Sanjay Jain, learned Additional Solicitor General prays for and is granted two weeks time to file any rejoinder or reply to reply and no more.

Since Review Petition No. 22 of 2015 has also arisen out of the common judgment of this Appellate Tribunal from which other Review Petition, being Review Petition No.19 of 2015 has been filed.

We may direct the Central Commission to proceed with our judgment in Appeal without considering the fact that the Review Petitions are pending. We hope the CERC

would proceed as per our judgment in Appeal without any hindrance and without waiting for the result of Review Petition.

Post both these Review Petitions for arguments on **01st April, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

sh/vg